

- (a) whether it is a fact that Government proposes to increase the number of posts of Indian Police Service (IPS) keeping in view the internal security scenario;
- (b) whether Government proposes to organise a special kind of examination for IPS officers;
- (c) if so, the details thereof; and
- (d) whether Government proposes to provide any relaxation in present selection procedure of IPS?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Government is making efforts to increase the posts in the Indian Police Service.

(b) to (d) The proposal is to recruit approximately 70 officers per year through a limited competitive examination, in the forthcoming years. The proposal is under examination and yet to be finalized.

Shortage of IPS officers

1114. SHRI P. RAJEEV: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any shortage of IPS officers in our country;
- (b) if so, the details thereof;
- (c) whether it has created difficulties to fill up the top level positions in different investigation agencies in our country; and
- (d) whether the Ministry has taken any decision on special recruitment for this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As on 1.1.2010, the total authorized strength of IPS officers was 4013 against which 3383 officers were in position. The shortage is of around 630 officers. This is impacting filling up of various positions in the police forces including investigation agencies in the country.

- (d) Yes Sir. The details of the proposal are under examination.

Amendment to Communal Violence Bill

1115. SHRI R.C. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is going to amend Communal Violence Bill;
- (b) if so, the details of the proposed amendments; and
- (c) how the proposed amendments helps in reducing the communal violence in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) Yes Sir.

- (b) The amendments have not yet been finalized.
- (c) Does not arise.

States having different views on naxalite movement

1116. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the different States facing the problems created by naxalites have different views on the naxalite movement;
- (b) if so, the details thereof;
- (c) whether Government has evolved any national policy to tackle naxalite movement and bring them to mainstream of the nation;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) No Sir, since the first meeting of Chief Ministers on Internal Security held on 6 January, 2009, two-pronged strategy, namely, development and police action has been agreed upon and in subsequent meeting in New Delhi and in the State Capitals, fine tuning of the above strategy in accordance with States specific requirements have been done. State Governments deal with various issues related to naxalites activities in the states. The Central Government supplements their efforts over a wide range of schemes, both on security and development fronts.

(c) to (e) In order to bring naxalites into the mainstream, the States have their own surrender and rehabilitation policies. Government of India has approved revised guidelines for surrender-cum-